



Government of Jammu and Kashmir
Transport Department Civil Secretariat
J&K,

NOTIFICATION

SRINAGAR, THE 20th July, 2018

SRO 316 :- In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir, the Government hereby makes the following rules, namely :-

1. **Short Title and Commencement.**- (1) These rules may be called the Jammu and Kashmir State Motor Garages (Subordinate) Service Recruitment Rules, 2018.

(2) They shall come into force from the date of their publication in the Government Gazette.

2. **Definitions:-** In these rules, unless the context otherwise requires:-

- (a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
- (b) "Board" means the Jammu and Kashmir State Services Selection Board";
- (c) "Cadre" means the cadre of the service;
- (d) "Government" means the Government of Jammu and Kashmir;
- (e) "Head of the Department" means the Major Head of the Department holding the Administrative control of the organization;
- (f) "Member of the Service" means a person appointed to a post in the (Subordinate) Service under the provisions of these rules;
- (g) "Post" means a post borne on the establishment of the Department;
- (h) "Rules" means the Jammu and Kashmir State Motor Garages (Subordinate) Service Recruitment Rules; 2018
- (i) "State" means the Jammu and Kashmir State;
- (j) "Selection Agency" means the agency constituted by the Government for making recruitment to a particular class of post;
- (k) "Schedule" means the schedule annexed to these rules;
- (l) "Service" means the Jammu and Kashmir State Motor Garages (Subordinate) Service;
- (m) Words and expressions used in these rules but not defined shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules 1956/Jammu and Kashmir Civil Services Regulations.

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